

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.330/2007

Tuesday this the 29 th day of May, 2007.

CORAM:

**HON'BLE MR.A.K.AGARWAL, VICE CHAIRMAN
HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

P.Shaikoya,
Asst. Sub Inspector (Wireless),
Police Station Kiltan,
U.T. of Lakshadweep. Applicant

(By Advocate Mr.M.V.Thampan)

Vs.

1. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavaratti.
2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti. Respondents

(By Advocate Mr. S.Radhakrishnan)

The application having been heard on 29.5.2007,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.K.AGARWAL, VICE CHAIRMAN

The applicant has filed this O.A. seeking a declaration that he is entitled for promotion to the post of Sub Inspector (Wireless) on the basis of seniority as well as on the basis of the 40 point roster, since he belongs to Scheduled Caste category. Counsel for applicant stated that a post of SI (Wireless) is lying vacant with effect from 4.8.2005 and the applicant is the next seniormost Assistant Sub Inspector (Wireless) (feeder category) to be promoted as SI (Wireless). It is further stated by the counsel that the applicant has made two representations (Annexure A-1 and Annexure A-2) dated 2.2.2006 and 3.2.2007 respectively to the Superintendent of Police seeking promotion to the vacant post of SI (Wireless) for which he has not received any reply so far.

2. We have heard the counsel and perused the records. After hearing the counsel, we are of the considered opinion that, the ends of justice would be met by giving a direction to the respondents to consider and dispose of the representations made by the applicant by a speaking order within a stipulated time frame.

3. Accordingly, we direct the 1st respondent to consider and dispose of the representations(A1 & A2) made by the applicant by a well reasoned speaking order within a period of two months from the date of receipt of a copy of this order. The applicant would be at liberty to approach this Tribunal ~~in case~~, if aggrieved by the order of the respondents. The O.A.is disposed of at the admission stage with the directions mentioned above.

Dated the 29 th May, 2007.



**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**



**A.K.AGARWAL
VICE CHAIRMAN**

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